

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 617**  
**CA(CAA)/36/ND/2024**

**IN THE MATTER OF:**  
**M/s. Saundarya Builders Pvt. Ltd.**

**...APPLICANT**

**Section**  
**U/s 230-232**

**Order delivered on 25.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

<b>For the Petitioner/Applicant</b>	<b>:Mr. Kartikeya Goel, Adv</b>
<b>For the RD</b>	<b>:</b>
<b>For the OL</b>	<b>:</b>
<b>For the Income Tax Department</b>	<b>:</b>

**ORDER**

Ld. Counsel on behalf of the Petitioner is present and submitted that they have filed an additional affidavit on behalf of the transferee company placing on record consent affidavit from the remaining secured creditors and unsecured creditors of the transferee company and the same is available on the e-portal. List the matter for consideration on **02.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**